

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

FIR No. 24392/2020
PS : Tilak Nagar
U/S 379/411 IPC
State Vs. Arvind Kumar S/o Suresh Chand

25.12.2020

Present : Ld. APP for the State.
Ms. Meenakshi Sharma, Appointed as Ld. Legal Aid Counsel
for the accused/applicant.
Report filed on behalf of IO/HC Arvind.

An application U/s 437 Cr.P.C. filed on behalf of accused Arvind Kumar, it is stated that he has been falsely implicated in the present case and recovery has been effected and he has no role in the alleged offence. It is stated that the accused will co-operate in the investigation and thus, it is prayed that the accused be enlarged on bail.

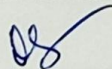
Ld. APP is vehemently opposed the application.

In the present case alleged recovery has already been effected, no fruitful purpose will be served by keeping the accused in custody, hence, he is released on bail subject to furnishing a bail bond to the sum of Rs. 10,000/- with one surety of the like amount to the satisfaction of the concerned Duty MM.

The accused Arvind Kumar S/o Suresh Chand shall be released from the custody subject to the furnishing of the bail bond and if not required in any other case.

Copy of this order be sent to Jail Superintendent concerned.

Copy of this order be given dasti to Ld. Remand Advocate, as
prayed for.



(OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
25.12.2020.

Order Copy
Received
Sharma
(LAC)
@
25.12.2020


IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

Challan No. DL-20275201224124414
Vehicle No. DL-8BR-7206

25.12.2020

Present : None.

Put up for consideration on 26.12.2020.


(OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
25.12.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

Challan No. DL-20275201224125208
Vehicle No. DL-8BR-7206

25.12.2020

Present : None.

Put up for consideration on 26.12.2020.



(OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
25.12.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

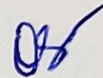
Challan No. DL-20275201224115835

Vehicle No. DL-8BR-1620

25.12.2020

Present : None.

Put up for consideration on 26.12.2020.



(OMPAL SHOKEEN)

Duty MM-II, West Dist, THC, Delhi

25.12.2020.

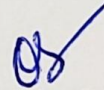
IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

Challan No. DL-20275201224120714
Vehicle No. DL-8BR-1620

25.12.2020

Present : None.

Put up for consideration on 26.12.2020.



(OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
25.12.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

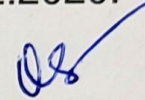
FIR No. 617/2020
PS : Punjabi Bagh
U/s 25 Arms Act

25.12.2020

Present : Ld. APP for the State.

None for the applicant/accused.

Put up for consideration on 26.12.2020.



(OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
25.12.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

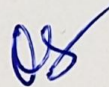
FIR No. 0199/2020
PS : Tilak Nagar
U/s 380/457 IPC

25.12.2020

Present : Ld. APP for the State.

None for the applicant/accused.

Put up for consideration on 26.12.2020.



(OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
25.12.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

FIR No. 471/2020
PS : Patel Nagar
U/s 394/395/397/412/120-B/34 IPC & 25/27 Arms Act
State Vs. Naresh Kumar & Ors.

25.12.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant/accused.
Ld. Counsel has sought permission to withdraw the
application.

Application stands withdrawn.

Copy of the order be given dasti, as prayed.



(OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
25.12.2020.

Copy Received

S. Pal
D/2095/13

Nishil Yadav
Adv.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

FIR No. 745/2020
PS : Moti Nagar
U/s 379/356/511/34 IPC
State Vs. Sachin @ Ikka & ors.

25.12.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant/accused.
Ld. Counsel has sought permission to withdraw the
application.

Application stands withdrawn.

Copy of the order be given dasti, as prayed.

(OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
25.12.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

FIR No. 27407/2020

PS : Tilak Nagar

U/s 379/411 IPC

State Vs. Akash S/o Vijay Bahadur

25.12.2020

Present : Ld. APP for the State.

Ms. Meenakshi Sharma, Appointed as Ld. Legal Aid
Counsel for the accused/applicant.

Report from the IO received.

SHO/IO is directed to appear in person to clarify the
report regarding previous involvement of the accused.

Put up for consideration on 26.12.2020.

(OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
25.12.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

FIR No. 27405/2020
PS : Tilak Nagar
U/s 379/411 IPC
State Vs. Ajay @ Golu S/o Krishan

25.12.2020

Present : Ld. APP for the State.

Ms. Meenakshi Sharma, Appointed as Ld. Legal Aid
Counsel for the accused/applicant.

Report from the IO received.

SHO/IO is directed to appear in person to clarify the
report regarding previous involvement of the accused.

Put up for consideration on 26.12.2020.



(OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
25.12.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

FIR No. 0212/2020
PS : Mundka
U/s 411 IPC

25.12.2020


Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/HC Thakur Dass is present.

Put up for consideration before concerned court on

08.01.2021.


(OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
25.12.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

FIR No. 59/2020
PS : Mundka
U/S 420/468/471 IPC

25.12.2020

An application seeking 14 days JC remand of accused Lokesh Sharma.

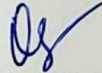
Present: Ld. APP for the State.
IO/SI Ramesh Kumar with case file.
Accused produced from PC.
Shri Pushpendu Shukla, Ld counsel for the accused.

IO/SI has moved an application seeking 14 days JC remand of accused.

Heard. Perused.

Accused is remanded to JC. Be produced before the concerned court on 07.01.2021.

Copy of this order be given Dasti.



(OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
25.12.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE, WEST DISTRICT,
TIS HAZARI COURT, DELHI
Presided by : Shri Ompal Shokeen

FIR No. 553/2019
PS : Moti Nagar
U/s. 419/420/468/471/120B IPC
State Vs. Jyoti Sharma

25.12.2020

Application for 01 day PC remand filed by the SI Yad Ram.

Present:- Ld. APP for the State.
Accused produced after fresh arrest.
Sh. Ajesh Kumar Sharma, Ld Counsel for the accused.
SI Yad Ram with case file.

Vakalatnama filed on behalf of accused. Same is taken on record.

Application perused. Case file perused. Submissions heard.

It is stated by the IO that the accused was arrested and investigation is at initial stage, therefore, one day PC shall be granted.

Counsel for the accused has opposed the same on the ground that the accused is a women and a lenient view shall be taken and there is no ground for PC.

Heard. Record perused.

In view of the grounds stated in the application for police remand and for the need of further investigation and also considering the fact that the allegations are serious in nature, accused Jyoti Sharma is remanded to police custody for 01 day. Accused Jyoti Sharma be produced on 26.12.2020. Medical examination of the accused be got conducted once immediately and thereafter every 24 hours as per rules.

Copy of this order be given dasti to the IO as per request.

Copy of this order be given dasti to the Id. Counsel for the accused.

(OMPAL SHOKEEN)
Duty MM-II, West Distt., THC, Delhi
25.12.2020